

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3619
ANSWERED ON:11.12.2009
REDUCTION IN ALLOCATION OF POWER
Bhaiya Shri Shivraj;Swaraj Smt. Sushma

Will the Minister of POWER be pleased to state:

- (a) whether the share of power allocated to State Government of Madhya Pradesh from the unallocated power at the disposal of Union Government has been reduced;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the time by which the power allocation will be restored to the State?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) to (c): The unallocated power in Central Generating Stations available at the disposal of the Government is provided on a dynamic basis to meet the seasonal and emergent needs of States/UTs keeping in view the emergent or seasonal nature of the request, the relative power supply position, utilization of existing generation resources, performance and payment capacity.

In the revision of allocation of unallocated power of Central Generating Stations (CGSs) of Western and Eastern regions on 09-07-2009, allocation to Madhya Pradesh from NTPC stations of Eastern Region was reduced by 27 MW during peak hours and 52 MW during off-peak hours with enhancement from the unallocated power of CGSs of Western Region from 12.03% (158 MW out of 1,314 MW) to 14.08% (185 MW out of 1,314 MW) (during peak hrs i.e. 1800-2300 hrs.) and 15.99% (210 MW out of 1,314 MW) (during rest of the day). Subsequently, in view of their requirements of power, specific allocations out of the unallocated power were made to Daman & Diu (58.3 MW) Dadra & Nagar Haveli (112.45 MW), Goa (25 MW) and Heavy Water Plant of Department of Atomic Energy (18 MW) totaling 213.75 MW has resulted reduction of the unallocated power for distribution to the States / UTs to 1,101 MW. Therefore, allocation to Madhya Pradesh from the unallocated quota now stands at 155 MW (14.08%) during peak hours and 177 MW (15.99 %) during rest of the day.

The quantum of unallocated power in CGSs available at the disposal of Central Government stands allocated to States/UTs and other beneficiaries at all points of time and the modifications in the same by reduction/enhancement among them are done on dynamic basis.